

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 383 OF 2012

Cuttack this the 15th day of May, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
AND
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

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ORDER

Heard Shri J.Sengupta, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondent-Railways and perused the materials on record.

In this Original Application the applicant has prayed for quashing Annexure-A/3 with further direction to Respondents to reinstate him in service forthwith.

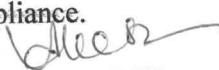
It reveals from the record that against the order of punishment as at Annexure-A/3 the applicant has preferred an appeal dated 1.11.2011 (Annexure-A/4) which has not yet been disposed of by the Appellate Authority.

In view of the above, as agreed to by the learned counsel for the parties, without expressing any opinion on merit, we direct Respondent No.3 to consider and dispose of the appeal of the applicant as at Annexure-A/4 to O.A., within a period of thirty days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission.

Send a copy of this order along with copy of the O.A. to Respondent No.3

for compliance.


JUDICIAL MEMBER


ADMINISTRATIVE MEMBER